

PAPERS LAID ON THE TABLE

TRAVANCORE-COCHIN ACTS

The Minister of Home Affairs and Heavy Industries (Pandit G. B. Pant): I beg to lay on the Table a copy of each of the following Acts, under subsection (3) of section 3 of the Travancore-Cochin State Legislature (Delegation of Powers) Act, 1956:

- (1) The Travancore-Cochin State Aid to Industries (Amendment) Act, 1956 (President's Act No. 1 of 1956).

[Placed in Library. See No. S-391/56]

- (2) The Travancore-Cochin Agricultural Pests and Diseases (Amendment) Act, 1956 (President's Act No. 2 of 1956).

[Placed in Library. See No. S-392/56]

- (3) The Travancore-Cochin Indebted Agriculturists Relief Act, 1956 (President's Act No. 3 of 1956).

[Placed in Library. See No. S-393/56]

- (4) The Travancore-Cochin Land Conservancy (Amendment) Act, 1956 (President's Act No. 4 of 1956).

[Placed in Library. See No. S-394/56]

- (5) The Travancore-Cochin Police (Amendment) Act, 1956 (President's Act No. 5 of 1956).

[Placed in Library. See No. S-395/56]

AMENDMENT TO DISPLACED PERSONS COMPENSATION AND REHABILITATION RULES

The Minister of Rehabilitation (Shri Mehr Chand Khanna): I beg to lay on the Table, under Rule 355 of the Rules of Procedure and Conduct of Business in Lok Sabha, a copy of the amendment to the Displaced Persons (Compensation and Rehabilitation) Rules, 1955, passed by the Houses of Parliament. [Placed in Library. See No. S-396/56]

INFORMATION re CERTAIN POINTS RAISED DURING BUDGET DEBATE RELATING TO MINISTRY OF IRRIGATION AND POWER

The Deputy Minister of Irrigation and Power (Shri Hathji): I beg to lay on the Table a copy of the statement giving information on certain points raised during the Budget Debate on the 2nd and 3rd April, 1956 and not covered by the replies given by me and the Minister of Irrigation and Power. [See Appendix XII, Annexure No. 76].

PUBLIC ACCOUNTS COMMITTEE

NINETEENTH REPORT

Shri V. B. Gandhi (Bombay City—North): I beg to present the Nineteenth Report of the Public Accounts Committee (1955-56) on the Appropriation Accounts (Defence Services), 1953-54, Vol. I—Report.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

INFLUX OF DISPLACED PERSONS INTO TRIPURA.

Shri Biren Dutt (Tripura West): Under Rule 216, I beg to call the attention of the Minister of Home Affairs to the following matter of urgent public importance and I request that he may make a statement thereon:

"Situation resulting from influx of displaced persons from East Pakistan into Tripura".

The Minister of Home Affairs and Heavy Industries (Pandit G. B. Pant): The influx of refugees from East Bengal into Tripura has increased considerably in recent months. From the figures that have reached us it appears that it was extremely marked during the month of August when the number rose to over 20,000. The number had been increasing from month to month during the last several months since the commencement of this year, but during the last month it surpassed all

[Pandit G. B. Pant]

previous records. The total number of refugees that entered Tripura during the year 1955 came only to 16,016. In 1954 it was 4,800. So it was in 1953. But here in 1956 the number has gone up considerably and, as I just stated, during the month of August, the number came to 20,022. The total number that entered Tripura during the last seven or eight months of this year exceeds 50,000.

The local administration have been making every effort to provide necessary relief for the refugees, and a number of camps have been started. Several thousands of them are accommodated in camps. Building materials have also been provided for those who chose to put up their huts and huts. The refugees that have been coming have, in large numbers, managed to secure forged emigration cards and it is with the assistance of such cards that they have entered the borders of Tripura. Efforts are being made now to put an end to such a sort of entry and it is hoped that no one possessing a forged emigration card will be able to enter Tripura hereafter. In fact, the saturation point seems to have been reached in Tripura and one cannot say whether it would be possible to accommodate any more refugees in Tripura without causing considerable inconvenience and discomfort to the refugees and subjecting them to inevitable disabilities and handicaps.

RESOLUTION RE SECOND FIVE Year Plan.—Contd.

Mr. Speaker: The House will not take up further discussion of the following Resolution.....

Shri Chattopadhyaya (Vijayavada) rose.

Mr. Speaker: Shri Chattopadhyaya gave me some notice here, saying, 'I wish to raise a point of urgency'. Hon. Members must give me the substance of what they are going to raise so that I may decide whether I should allow to do so. He has stated 'urgency'.

I must also be satisfied with regard to that.

Shri Chattopadhyaya: International crisis.

Mr. Speaker: He must have said that.

Shri Chattopadhyaya: I am sorry; I was in great hurry.

Mr. Speaker: If he can wait till tomorrow, it can stand over unless it is too urgent.

Shri Chattopadhyaya: Yes. Before the closing of the Session.

Mr. Speaker: Let him write exactly what is the matter.

Shri Chattopadhyaya: Yes.

Mr. Speaker: The House will now take up further consideration of the following Resolution moved by Shri Jawaharlal Nehru on 23rd May, 1956.

"This House records its general approval of the principles, objectives and programmes of development contained in the Second Five Year Plan as prepared by the Planning Commission."

Total time allotted 29 hours. Time taken 12 hours and odd. Balance 16 hours. Tomorrow evening, we must have to close this. Shri U. M. Trivedi to continue.

I have been calling only hon. Members who have not taken part earlier in the debate. Shri N. C. Chatterjee came to me this morning and told me that he was the Chairman or Convener of one of the four committees. I propose to allow the Conveners of these committees to take part again although they had already spoken once as an exceptional case—it is an exception of course,—to explain what exactly was done in the committees, what are the various points which have not been explained, etc. In the same debate, we do not allow an hon. Member to speak more than once. This may be treated as an exception. I will call the Conveners. There are only four Conveners.